

গণপ্রজাতন্ত্রী সংসদ ৪-১২

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# The Assam Gazette

অসাধারণ

## EXTRAORDINARY

প্রাপ্ত কর্তৃক দ্বারা প্রকাশিত

**PUBLISHED BY AUTHORITY**

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 No. 204    Dispur, Wednesday, 13th November, 1985, 22nd Kartika,  
 1907 (S E)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

NOTIFICATION

The 12th November 1985

No.LGL.104/85/20.—The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

ASSAM ACT, No. XVI OF 1985

(Received the assent of the President of India on 26th  
October, 1985)

THE ASSAM TEA PLANTATIONS EMPLOYEES  
WELFARE FUND (AMENDMENT) ACT, 1985

An  
Act

further to amend the Assam Tea Plantations Employees' Welfare Fund Act, 1959.

Preamble. Whereas it is expedient further to amend the Assam Tea Plantations Employees' Welfare Fund Act, 1959 hereinafter called the principal Act, in the manner hereinafter appearing; Assam Act  
No. XVI of  
1985.

It is hereby enacted in the Thirty-sixth Year of the Republic of India as follows :—

Short title,  
extent and  
commence-  
ment.

1. (1) This Act may be called the Assam Tea Plantations Employees' Welfare Fund (Amendment) Act, 1985.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment  
of section 3A.

2. In the principal Act, in Section 3A in sub-section (3), in clauses (a) and (b),

(i) the words "per month" wherever they occur shall be deleted;

(ii) in sub-section (6), for the word "employee's" occurring in the second line, the word "employer's" shall be substituted.

MD. SAADULLAH,  
Secretary to the Govt. of Assam,  
Legislative Department.